## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 32/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>05.07.2017</u>

Name of the Company:

SREI Infrastructure Finance Ltd.

V/s.

K. S. Oils Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Bandeep Singhi Mihir Parikh 2. for Singhi & Co.

Ad vocate

1

Applicant

11

Jaisha

## **ORDER**

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Mihir Parikh present for Financial Creditor/ Petitioner. None present for Respondent.

Heard arguments of Learned Counsel for Financial Creditor/ Petitioner.

Petitioner is directed to issue notice to the Respondent/ Corporate Debtor informing the date of hearing along with the copy of this order and shall file proof of service.

List the matter on 11.07.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of July, 2017.